

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "C" : DELHI  
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA.No.2906/Del./2019  
Assessment Year 2011-2012

M/s. Delhi Call Centre Private Limited, 1-10 Lajpat Nagar-II, New Delhi – 110 024. PAN AABCD9233C	vs.,	The DCIT, Circle-7(1), Central Revenue Building, New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Ms. Anima Baranwal, Sr. D.R.

Date of Hearing :	29.06.2021
Date of Pronouncement :	29.06.2021

**ORDER**

**PER G.S PANNU, V.P.**

The above appeal by the Assessee for the A.Y. 2011-2012 is directed against the Order of the Ld. CIT(A)-34, New Delhi, Dated 23.01.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 21.06.2021 [received by the Registry on 22.06.2021] has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A Certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior D.R. has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-  
(MS. MADHUMITA ROY)  
JUDICIAL MEMBER  
Delhi, Dated 29<sup>th</sup> June, 2021  
VBP/-

Sd/-  
(G.S. PANNU)  
VICE PRESIDENT

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.